IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

33. **IA-1909/2023 in C.P. (IB)/3269(MB)2019**

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.05.2023**

NAME OF THE PARTIES: Equilink Capital Management Services Ltd.
Vs
Kotak Urja Pvt. Ltd.

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

The Court is convened through Video Conference.

1. Ms. Shaila Taware, Ld. Counsel for the Applicant/Liquidator present. Mr. Devarajan Raman, Liquidator present in person.

2. Registry is directed to issue Court Notice to the Chairman/MD of the Bangalore Electric Supply Co. Ltd. to ensure that the Respondent files its reply as to why their dues are admissible in view of the fact that 'electricity supply remained disconnected during the period for which dues are claimed'; and 'why no action was taken on the application of the Corporate Debtor seeking reduction in the power load and the charges, if any payable, are claimed on basis of previous sanctioned load'? The reply to be filed within two weeks. In the meantime, the Respondent is directed to provide electricity connection on temporary basis till disposal of this application subject to payment of periodical dues by the Corporate Debtor in time. The existing claim of respondent, contested in the present application, shall be considered after receipt of Respondent's reply.

3. List this matter on **27.06.2023** for further consideration.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

18.05.2023 / pvs